

DIVISION BENCH

ITEM NO.119

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

IA No.167/2024 IN CP (IB) No.55/ALD/2017

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 3rd May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	M/S LML LTD.
UNDER SECTION	10 IBC (IN LIQUIDATION)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Ms. Devika Kapoor, Adv.

: For the Applicant in IA No.167/2024

ORDER

Ld. Counsels representing the respective parties are present.

IA No.167/2024

- 1.** On 2nd April, 2024, the notice was issued to the non-applicant/respondent and the applicant was directed to file the affidavit of service, the same has been filed vide Diary No.961 dated 2nd May,2024. The postal tracking report shows that the service has been affected upon the Kanpur Municipal Corporation on 1st May, 2024.
- 2.** Ld. Counsel representing the applicant further states that the email communication has also been sent to both the respondents while email attached at Page No.4 of the aforesaid affidavit of service. There is no response/reply filed by either of the parties.
- 3.** Let the reply be filed by the respondent within a period of two weeks positively, failing, which that the matter further be considered.

-Sd-

-Sd-

4. The copy of this order be also communicated to both the respondents by the applicant by way of email.
5. The matter is adjourned for further on 3rd July, 2024.

-Sd-
(Ashish Verma)
Member (Technical)

3rd May, 2024

Bipul Kumar Tiwari
(Stenographer)

-Sd-
(Praveen Gupta)
Member (Judicial)